

Government of Jammu and Kashmir
Revenue Department
Civil Secretariat
Srinagar/Jammu

Notification

Srinagar, the 16th June, 2016

SRO 188:- In exercise of the powers conferred by clause (b) of Section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963), and in supersession of all previous Notification(s) issued in this behalf, the Government hereby appoint following Officers to be the competent authority for purposes of the said Act, within the territorial jurisdiction shown against each:-

S.No.	Name of the Officer	Designation	Jurisdiction
01.	Sh. Sona Pargal, KAS	SDM Jammu South	(i) Tehsil Bahu (ii) Tehsil Jammu (South) (iii) Tehsil Mandal (iv) Tehsil Bishnah (v) Tehsil Arnia
02.	Sh. Ved parkash, KAS	SDM Marh	(i) Tehsil Marh
03.	Smt. Sunaina Sharma, KAS	SDM Akhnoor	(i) Tehsil Akhnoor (ii) Tehsil Mairan Mandrian (iii) Tehsil Jourian
04.	Sh. Devinder Paul, KAS	SDM Khour	(i) Tehsil Khour (ii) Tehsil Kharah Balli (iii) Tehsil Pargwal

By Order of the Government of Jammu and Kashmir.

Sd/-
(Muhammad Afzal) IAS
Commissioner/Secretary to Government
Revenue Department

No.Rev/LB/04/2011

Dated: 16th 06 - 2016

Copy to the:-

1. Financial Commissioner (Revenue) J&K, Srinagar.
2. Divisional Commissioner, Jammu.
3. Commissioner/Secretary to Government, General Administration Department.
4. Commissioner/Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
5. Deputy Commissioner, Jammu.
6. OSD to Hon'ble Minister for Revenue for information of the Minister.
7. Manager, Government Press, Jammu for publication in the Government Gazette.
8. Private Secretary to Hon'ble Minister of State for Revenue for information of the Minister.
9. Private Secretary to Commissioner/Secretary to Government, Revenue Department.
10. I/C Website for hoisting the said notification (SRO) on official website.
11. Notification / stock file.


(Latief Ahmad)